Annexure - 3
Ahuja Synfab Private Limited; CIRP commenced on 05.10.2026;
List of creditors as on 19.10.2026
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	The Kalyan Janata Sahakari Bank Limited	19.10.2026	₹ 44,99,80,238.63	₹ 31,67,87,409.20	Cash Credit facility (CC/79) and Term Loan facilities (HYPLN/348, HYPLN/373 & HYPLN/426); corporate guarantees for facilities to Naman Syntex, Vinayak Fabtex and Ahuja & Sons	₹ 31,67,87,409.20	₹ 31,67,87,409.20	No	100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 13,31,92,829.43	See Note 1 below.
1	Total		₹ 44,99,80,238.63	₹ 31,67,87,409.20		₹ 31,67,87,409.20	₹ 31,67,87,409.20	-	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 13,31,92,829.43	

Note :

1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Creditors for the claims under further verification.

NOTES ON INDIVIDUAL CLAIMS

NOTE 1 — THE KALYAN JANATA SAHAKARI BANK LIMITED
Amount Claimed: Rs. 44,99,80,238.63 | Amount Admitted: Rs. 31,67,87,409.20 | Amount Under Verification: Rs. 13,31,92,829.43

The claim was received by e-mail on 19.10.2026 at 17:11 hrs (within the last date), in Form C duly notarised, signed by Ms. Madhuri Sandesh Joshi, Assistant General Manager, under Recovery Committee Resolution No. 8 dated 15.10.2026, with Annexure A (facility-wise break-up as on 30.09.2026) and Annexures B to J. The claimant has declared that it is not a related party. The claim is in two parts: (A) Rs. 27,47,91,291.48 due from the Corporate Debtor as borrower (Form C item 4) and (B) Rs. 17,51,88,947.15 claimed from the Corporate Debtor as guarantor for three sister concerns (Form C item 5); the Declaration (page 16) states the total at Rs. 44,99,80,238.63.

A. DUES AS BORROWER — Rs. 27,47,91,291.48 claimed; Rs. 27,25,64,692.48 admitted; Rs. 22,26,599.00 under verification.
The Interim Resolution Professional has examined the sanction letters (CC/79: 22 letters from 16.03.2005 to the restructuring letter dated 24.11.2023; HYPLN/348: sanction letter dated 13.12.2016; HYPLN/373: sanction letter No. AAH/46/1295 dated 29.03.2019; HYPLN/426: created on 24.11.2023 by conversion of Rs. 12,50,00,000 out of CC/79), the loan agreements, demand promissory notes, deeds of hypothecation (27.12.2016, 11.04.2019 and 03.02.2024), the deed for absorbing overdrawing dated 24.11.2023 (which records the CC/79 balance at Rs. 17,02,37,237.87 on 23.11.2023), the acknowledgments of debt dated 24.11.2023, the letters/deeds of guarantee dated 27.12.2016 (Rs. 12 crore), 11.04.2019 (Rs. 2.50 crore) and 24.11.2023 (Rs. 12.50 crore) — each of which extends to interest, costs and charges — the three demand notices dated 05.02.2026, and the statements of account of HYPLN/348, HYPLN/373 and HYPLN/426 for the period to 30.09.2026. The closing balances in those three statements (Rs. 3,11,45,122.00, Rs. 2,41,55,406.00 and Rs. 17,13,62,612.00) agree exactly with Annexure A; the principal outstanding (Rs. 2,23,24,239.00, Rs. 1,71,80,282.00 and Rs. 12,50,00,000.00) agrees with the amounts acknowledged on 24.11.2023 and with the restructuring agreements. The accounts were classified as non-performing on 24.11.2023. The facilities are secured by hypothecation of stock, book debts and plant & machinery and by equitable mortgage of the Corporate Debtor's Units D-1, D-2 and D-1A, Shri Rajlaxmi Hi-Tech Textile Park (the deposit of title deeds and its extensions are recited in the memorandam dated 23.05.2023 and 28.02.2024 and in the bank's notice of intimation filed on 16.06.2023), together with properties of the directors and personal guarantees. This portion is therefore ADMITTED as Secured Financial Debt, subject to the following:
(i) Rate of interest. The agreements, promissory notes and the deed of hypothecation dated 03.02.2024 record the contractual rate at 10.60% p.a. (floating) with monthly rests, and the statements show interest charged at 10.60% up to March 2024 but at 11.00% from April 2024 onwards; no rate-revision intimation has been furnished. The interest attributable to the difference, computed by the Interim Resolution Professional from the statements (HYPLN/426: Rs. 16,83,654.00, reconstructed month-by-month; HYPLN/348: approximately Rs. 3,05,721.00; HYPLN/373: approximately Rs. 2,37,224.00), aggregating Rs. 22,26,599.00, is kept UNDER VERIFICATION pending production of the rate-revision circular/intimation, and will be admitted on receipt.
(ii) Interest has been compounded monthly on unpaid interest after the NPA date in all three term loan accounts, as permitted by clause 2(d)/11 of the loan agreements and the restructuring sanction (capitalisation of interest during moratorium); penal charges have been levied only on overdue instalments. The amounts are admitted as charged, being contractual.
(iii) The statement of account of CC/79 (Annexure B) has been furnished only inside compressed archives which could not be opened; the CC/79 figures (Rs. 3,81,60,114.48 principal, Rs. 86,61,310.00 interest, Rs. 13,06,727.00 penal) are consistent with the balance recorded in the deed of 24.11.2023, the credit of Rs. 62,99,729 from encashment of fixed deposits on 25.03.2025 and the demand notice dated 05.02.2026, but have not been verified against the ledger. The claimant has been asked to furnish the CC/79 statement and the mortgage documents (Annexure F) as individual PDF files; the admitted amount will be revised if the ledger shows otherwise.

B. DUES AS GUARANTOR — Rs. 17,51,88,947.15 claimed; Rs. 4,42,22,716.72 admitted; Rs. 13,09,66,230.43 under verification.
(1) M/s. Vinayak Fabtex (CC/167 and HYPLN/419) — Rs. 5,50,05,122.72 claimed. The Corporate Debtor executed a Corporate Guarantee dated 23.05.2023 for Rs. 5,00,00,000 (clause 19: liability limited to the principal sum of the facilities plus all interest, costs and charges) and deposited the title deeds of Units D-1, D-2 and D-1A on 23.05.2023 as security for these facilities. The guarantee was invoked before the Insolvency Commencement Date: the notice dated 03.05.2025 under section 13(2) of the SARFAESI Act is addressed to the Corporate Debtor as guarantor (Sr. No. 10) and calls upon it, jointly and severally, to pay Rs. 4,62,14,566.72 with interest from 01.05.2025, and by order dated 04.09.2026 the Court of the 2nd Jt. C.J.S.D. & A.C.J.M., Thane (Cri. M.A. No. 3256/2026) appointed a Court Commissioner to take possession of the Corporate Debtor's Units D-1, D-2 and D-1A. The statements of account to 30.09.2026 reconcile exactly with the amount claimed (CC/167: Rs. 2,04,32,668.88 + Rs. 47,71,252.00 + Rs. 6,88,967.00; HYPLN/419: Rs. 2,37,90,047.84 + Rs. 53,22,187.00). The principal of Rs. 4,42,22,716.72, being within the guaranteed sum and supported by the invoked guarantee and the mortgage of the Corporate Debtor's property, is ADMITTED as Secured Financial Debt. The interest and penal charges of Rs. 1,07,82,406.00 are kept UNDER VERIFICATION because the statements show interest charged at 11.20% p.a. against the sanctioned rate of 10.60% p.a. (sanction letter dated 20.05.2023) and no rate-revision intimation has been furnished; the amount will be admitted on receipt of the bank's interest working at the contractual rate.
(2) M/s. Naman Syntex (CC/164) — Rs. 3,95,71,946.54 claimed. The Corporate Debtor executed a Corporate Guarantee dated 20.07.2020 for the cash credit limit of Rs. 3,00,00,000 (continuing guarantee; clause 19 limits liability to the principal sum plus interest and charges; clause 3 makes the amount payable upon demand), a composite deed of hypothecation of its plant and machinery and a negative lien over Units D-1, D-2 and D-1A. The statement of account to 30.09.2026 reconciles with the amount claimed (Rs. 3,10,54,493.48 principal + Rs. 74,31,338.06 NPA interest + Rs. 10,86,115.00 penal). However, no demand or notice invoking the guarantee against the Corporate Debtor prior to the Insolvency Commencement Date has been produced, and none exists in the claimant's annexures. The liability under a guarantee becomes payable upon demand on the guarantor (clause 3); as no demand on the Corporate Debtor before the Insolvency Commencement Date is on record, the amount is kept UNDER VERIFICATION and the claimant has been asked to produce any invocation (including the statement of claim and proof of service in the arbitration under section 84 of the MSCS Act referred to in Form C), on receipt of which the amount within the guaranteed principal and interest will be admitted. It is also noted that the principal outstanding (Rs. 3,10,54,493.48) exceeds the guaranteed principal of Rs. 3,00,00,000 by Rs. 10,54,493.48.
(3) M/s. Ahuja & Sons (CC/146 and HYPLN/425) — Rs. 8,06,11,877.89 claimed. The only guarantee executed by the Corporate Debtor for this borrower is the Deed of Guarantee dated 25.08.2023 for Rs. 50,00,000 in respect of an Extra Overdraft limit; the restructuring sanction letter dated 24.11.2023 lists nine individual guarantors and no corporate guarantee of the Corporate Debtor. The Corporate Debtor's further involvement is as mortgagor only — the memorandum dated 28.02.2024 extends the mortgage of Units D-1, D-2 and D-1A to the term loan of Rs. 4,50,00,000 created by conversion of the cash credit (the mortgagors' letter of the same date refers to the entire exposure of Rs. 13,50,00,000). No invocation of the Rs. 50,00,000 guarantee has been produced. Accordingly, the entire amount is kept UNDER VERIFICATION: Rs. 50,00,000 under the guarantee of 25.08.2023 pending production of a demand on the Corporate Debtor, and the balance of Rs. 7,56,11,877.89 because, on the documents furnished it is not a debt owed by the Corporate Debtor but a third-party security interest over its property, and it is proposed not to be admitted as financial debt unless the claimant produces a guarantee by the Corporate Debtor covering these facilities. The claimant's stated NPA date of 11.12.2023 for these accounts (17 days after disbursement under a sanction with a 12-month moratorium) is also not evidenced. The statements of account otherwise reconcile with the amount claimed.